

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.5770/Del/2019  
Assessment Year : 2013-14

Shri Rajat Singhi,  
18, Kapashera Estate,  
New Delhi – 110 037.  
PAN : ALEPS2956C.  
(Appellant)

Vs. Assistant Commissioner of  
Income Tax,  
Circle-44(1),  
New Delhi.  
(Respondent)

Appellant by : None.  
Respondent by : Shri Shriprakash Dubey, Senior DR.

Date of hearing : 10.12.2020  
Date of pronouncement : 10.12.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2004-05 is directed against the order of learned CIT(A)-3, Gurgaon dated 31<sup>st</sup> March, 2018.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide email dated 8<sup>th</sup> December, 2020 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10<sup>th</sup> December, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar